

N.F.C. Instructors

*5. **SHRI HALIMUDDIN AHMED:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply given to Unstarred Question No. 9459 on the 8th May, 1978 regarding N.F.C. Instructors and state:

(a) whether N.F.C. Instructors are entitled to avail all the benefits under the Central Civil Service rules regarding leave, pension, gratuity etc., and no such instructions have been issued to the principals whereas contrary to this specific instructions to the principals have been issued under Directorate of Education, Delhi letter No. FI-4(27)R&S 75 dated the 29-9-75 that no other benefit of their previous service is to be given to them except the benefit of carry forward of leave under CCS (Leave Rules 1972);

(b) whether these Instructors were taken over by the Delhi Administration from Centre without any break in their service; and

(c) whether a copy of instructions issued will be placed on the Table?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (c). According to the information furnished by Delhi Administration, the benefits regarding leave, pension, gratuity etc. are admissible to the absorbed Instructors under the normal Central Civil Services Rules. As such there is no question of issuing separate instructions to the Principals of the Schools under each Rule. Letter dated 29-9-1975 from Directorate of Education, Delhi Administration, contained instructions for carry forward of leave and clarified position in regard to their seniority with which the Principals of Schools were concerned. In this letter, the sentence to the effect that they are not entitled to the benefit of previous service under

the Central Government is a mistake and is being taken up with the Delhi Administration.

(b) Yes, Sir.

MR. SPEAKER: Now the Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS**Desert Development Programme**

*6. **SHRI P. RAJAGOPAL NAIDU:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) The states in which desert development programme was taken up;

(b) the details of works taken up there; and

(c) the money allotted during the Sixth Five Year Plan for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) The Desert Development Programme has been taken up in the States of Gujarat, Rajasthan, Haryana, Jammu & Kashmir and Himachal Pradesh.

(b) Afforestation, dairy and live-stock development, irrigation, rural electrification, agriculture development, fisheries, horticulture development and SF DA type subsidy facilities have been taken up under the Programme.

(c) Allocation for this Programme for the five year plan will be known only after finalisation of the plan by Planning Commission.

Alleged Misappropriation of Auroville Project Fund

*7. **SHRI M. KALYANASUNDARAM:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the Government Audit of the accounts of